

Central Administrative Tribunal
Principal Bench

OA No.3224/2013

MA No. 2436/2013

MA No. 3410/2013

New Delhi, this the 2nd day of August, 2016

Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. B.K. Sinha, Member (A)

1. Ali Noor s/o S. Shakoor,
R/o Bagadpur Jhamma,
PO Guldiya, Distt. Amroha.
2. Mahavir S/o Sh. Hulasi,
Adalpur Taj, PO Talipura Mafi,
Distt. Amroha.
3. Asgar s/o Babu
R/o Vill. Talipura Mafi,
PO Khas, Distt. Amroha.
4. Nain Singh & Sh. Umrao Singh
R/o Vill. Manaknudi,
PO Jalalpur Channa,
Distt. Amroha.Applicants

(By Advocate: Mr. Yogesh Sharma)

Versus

1. Union of India
through the General Manager,
Northern Railway, Baroda House,
New Delhi.
2. The General Manager (P),
Northern Railway, Baroda House,
New Delhi.
3. The Divisional Railway Manager,
Northern Railway, Muradabad Division,
Muradabad (UP).Respondents

(By Advocate: Mr. VSR Krishna and Mr. A.K. Srivastava)

O R D E R (Oral)

By Hon'ble Mr. V. Ajay Kumar, Member (J):

Heard both sides. MA No. 2436/2013 for joining together is allowed.

2. In the present O.A., the applicant is aggrieved by the respondents' clarificatory letter dated 25.10.2011 (Annexure A/2) whereby the cut-off date i.e. 01.07.2011 was fixed for considering the cases under the LARSGESS Scheme. It is submitted that the subject matter of this O.A. is squarely covered by the decision of this Tribunal in OA No. 3971/2012 dated 17.07.2013. However, learned counsel for the applicant fairly submitted that the said decision was challenged in a Writ Petition (Civil) No. 6704/2013 before the Hon'ble High Court and the same is pending as on date.

3. In the circumstances, the present O.A. is disposed of in terms of the orders dated 17.07.2013 in OA No. 3971/2012. However, the same is subject to the result of the Writ Petition pending before the Hon'ble High Court. MA No. 3410/2013 also stands disposed of. No costs.

(Dr. B.K. Sinha)
Member (A)

(V. Ajay Kumar)
Member (J)

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